## GOVERNMENT OF INDIA PLANNING LOK SABHA

UNSTARRED QUESTION NO:3186
ANSWERED ON:12.12.2012
CASH TRANSFER SYSTEM THROUGH AADHAAR
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## Will the Minister of PLANNING be pleased to state:

- (a) whether the Government is going to launch direct cash transfer through Aadhaar system;
- (b)if so, the details thereof along with the salient features of the proposed direct cash transfer system;
- (c)whether corruption, wastage, fraud and pilferage in the delivery of social sector schemes would be curbed by the direct cash transfer system:
- (d)if so, the details thereof and the steps taken by the Government to make the scheme a success: and
- (e)the terms and reference of the high powered national committee on direct cash transfer?

## **Answer**

## MINISTER OF STATE FOR PARLIAMENTARY AFFAIRS AND PLANNING(SHRI RAJEEV SHUKLA)

- (a): Yes, Madam. The Government has decided to shift to a system of Aadhaar enabled direct cash transfer for government subsidies and benefits.
- (b): The direct cash transfer system will involve transfer of the cash benefit under government schemes directly into the individual beneficiary's Aadhaar enabled bank account. Since Aadhaar Number is a unique identification number, such a transfer will allow deduplication and accurate targeting of the beneficiary. To begin with, 34 Central schemes have been identified for this purpose. This system will be rolled out in a phase wise manner starting with 43 districts with effect from 1.1.2013.
- (c)to(d): Since Aadhaar is based on unique identity of a person that include finger print and iris image, the proposed transfer will help in de-duplication and accurate targeting of the beneficiary. This will prevent corruption, wastage, fraud and pilferage in the delivery of social sector schemes.
- (e): The National Committee on Direct Cash Transfers would engage in providing an overarching vision and direction to enable direct cash transfers of benefits under various government schemes and programmes to individuals. The details of the tasks the Committee is engaged with may be perused at Annexure I.